## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 213

TO BE ANSWERED ON THE 02<sup>ND</sup> FEBRUARY, 2021/ MAGHA 13, 1942 (SAKA)

**DETENTION OF CIVIL RIGHTS ACTIVIST** 

213. DR. MOHAMMAD JAWED: SHRI K. NAVASKANI: SHRI T.N. PRATHAPAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of arrests and/or detention of civil rights activists for carrying out peaceful dissent are rising in the country and if so, the details thereof;
- (b) whether the Government has taken cognizance of concerns expressed by the United Nations High Commissioner for Human Rights over the rise in arrests and/or detention of civil rights activists in India for carrying out peaceful dissent;
- (c) if so, the Government's response in this regard;
- (d) if not, the reasons therefor; and
- (e) whether the Government has the data of Civil Rights activists who are arrested or detained for Bhima Koregoan case, anti-CAA protests and if so, the details thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) & (e): National Crime Records Bureau (NCRB) is the Central Agency which compiles the data on crimes as reported by States and Union Territories and publishes the same in its annual publication "Crime in

India". The latest published report is of the year 2019. The National Crime Record Bureau does not maintain any specific data on arrests and/or detention of civil right activists. Therefore, making any inference regarding trend of arrest and/or detention in this regard is not possible.

(b) to (d): The Government of India has taken note of the Press Release dated 20<sup>th</sup> October, 2020 issued by the Office of the High Commissioner for Human Rights on the restrictions on human right NGOs and arrests of activists in India and has responded to it appropriately. Further, there are adequate safeguards available under the Constitution of India and various statutes including the Protection of Human Rights Act, 1993, for ensuring protection of human rights.

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